

of Yamuna Vihar, Delhi for construction of a Dharamsala is under consideration;

(b) whether it is also a fact that some representations have been received in this regard;

(c) if so, what action has been taken thereon; and

(d) by when the allotment is likely to be made to the said Samaj of Yamuna Vihar?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (d) Request for allotment of land for the construction of a Dharamsala has been received from Brahmin Samaj. Allotment of land for such purposes depends upon the availability of suitable sites in the concerned localities.

Charter of demands submitted by the Indian Railways Traction Workers Association

209. SHRI SUKOMAL SEN: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have recently received a Memorandum of demands from the Indian Railways Traction Workers Association;

(b) if so, whether it includes a demand for introduction of "Risk Allowance" for employees exposed to occupational Risk/Hazard/Diseases;

(c) if so, what action has been taken on the said demands; and

(d) if not, the reasons therefor.

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) and (b) Representations from the Association were received in September, 1989 which included a demand for "Risk Allowance" for employees exposed to occupational Risk/Hazard/Diseases.

(c) and (d) Traction staff do not work under High Voltage conditions. Before starting any work on the Traction equipment, power supply is switched off and the equipment is properly earthed. Hence, there is no particular hazard involved in this working. As far as eligibility of the staff for Risk Allowance is concerned, the staff do not fulfil the criteria/guidelines laid down by the Department of Personnel and Training.

Regularisation of strike period of Junior Engineers of C.P.W.D.

210. SHRI SAMAR MUKHERJEE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that 37 days' strike in 1987 by the C.P.W.D. Junior Engineers was called off following an agreement between the C.P.W.D. Junior Engineers Association and the Government that the strike period would be regularised by adjusting towards some kind of leave;

(b) whether it is also a fact that the Department of Personnel had left the matter to the Urban Development Ministry to decide;

(c) if so, the reasons for non-implementation of the said agreement;

(d) whether Government propose to review the matter for implementation of the said agreement; and

(e) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No Sir. What was agreed to with the C.P.W.D. Junior Engineers' Association was that the matter regarding payment of pay and allowances for the period of the strike would be referred to the Department of Personnel and Training to consider whether the leave admissible to the Junior Engineers and Sectional Officers (Horticulture) can be adjusted against the period of strike

(b) No, Sir.

(c) to (e) Do not arise in view of reply to (a) and (b) above.

Bill for Workers Participation in Management

211. SHRI RAJNI RANJAN SAHU: Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to bring forward a Bill to ensure labour participation in management; and

(b) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b) The matter is under consideration.

Prohibition policy

212. SHRI BHUVNESH CHATURVEDI: Will the Minister of WELFARE be pleased to state;

(a) the names of the States which are following prohibition policy at present; and

(b) what is the latest policy of the Union Government in this regard?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAMVILAS PASWAN): (a) As per the information available with us, the State of Gujarat is following a policy of complete prohibition, the U.T. of Lakshadweep has total prohibition in all areas except in the uninhabited Bangaram island which has been declared as an International Tourist Resort.

Partial prohibition is in force in the States of Tamil Nadu, Maharashtra Tripura, Orissa, Manipur and in the Union Territory of Andaman and Nicobar.

In the State of Uttar Pradesh, there is complete prohibition in districts of Chamoli and Uttar Kashi and partial prohibition in the districts of Tehri Garhwal, Pauri Garhwal, Pithoragarh and Almorah, Complete prohibition is

also in force at different religious centres of this State.

(b) Prohibition being a State subject necessary measures for introduction and enforcement of prohibition have to be taken by the State Government. However, Government of India has been making continuous efforts to educate people about the ill-effects of drinking, through the mass media, as well as by funding voluntary organisations which are taking up educative publicity in this respect. Government has also been helping the voluntary organisations in providing services for those who have become alcoholics.

Employment Guarantee Scheme

213. SHRI BHUVNESH CHATURVEDI: Will the Minister of AGRICULTURE be pleased to state:

(a) what steps have been taken by Government as follow-up action for the Employment Guarantee Scheme announced this year; and

(b) whether some districts have been identified for taking intensive steps under the scheme?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA): (a) and (b) Introduction of National Rural Employment Guarantee Programme (NREGP) in the selected areas of the country as announced by the Finance Minister in his budget speech for the year 1990-91 is under consideration of the Government. The details are being worked out.

Setting up of Sugar Mills in Meerut District

214. SHRI SHANTI TYAGI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that some public organisations and peasants have been requesting the Central and State